

31

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.81/92

Date of order: 14.2.1992.

BETWEEN:

P.Ajay Kumar .. Applicant.

A N D

1. The Union of India,
Rep. by its Secretary,
Department of Telecommunications,
Ministry of Telecommunication,
New Delhi.
2. The Accounts Officer(P&A),
Office of the General Manager,
Telecommunication, Suryalog
Complex, Hyderabad.
3. The Assistant Chief Accounts,
Officer, Office of the
General Manager,
Telecommunication,
Hyderabad. .. Respondents.

Counsel for the Applicant .. S.Kishore

Counsel for the Respondents .. M.Jagan Mohan Reddy

CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

Mr.S.Kishore, Advocate for the applicant and
Mr.M.Jagan Mohan Reddy, Advocate for the respondents are
present. Heard both sides.

2. This is an application filed under Section 19 of the Administrative Tribunals Act to issue a direction to the respondents to pay to the applicant the death-cum-retirement gratuity of the deceased Government Servent P.E.Victor and pass such other orders as may seem fit and proper under the circumstances of the case.

T. C. Reddy

contd.....2

To

1. The Secretary, Union of India, Department of Telecommunications, Ministry of Telecommunication, New Delhi.
2. The Accounts Officer (P&A)
O/o The General Manager, Telecommunication,
Suryalok Complex, Hyderabad.
3. The Assistant Chief Accounts Officer,
O/o The General Manager, Telecommunication, Hyderabad.
4. One copy to Mr.S.Kishore, Advocate,
3-6-369/A/12, I Street, Himayatnagar, Hyderabad.
5. One copy to Mr.M.Jaganmohan Reddy, Addl. CGSC. CAT.Hyd.
6. One spare copy.

pvm

1
C.O. & C
Received
on 18/12/52
JK

32

3. Mr.P.E.Victor who was working in the Department of Telecommunication as Technical Supervisor died while in service. The applicant herein said to be aged about eighteen years is no otherthan the brother's son of the said P.E.Victor. The said P.E.Victor while in service had nominated repeatedly the applicant herein to receive the whole of the gratuity amount sanctioned by the Central Government in the event of his death while in service. The fact that the said nominations made by Mr.P.E.Victor to pay the applicant herein the gratuity in the event of his death while in service is not ~~any~~ dispute, in view of the overwhelming evidence (Annexure 5 and 7) which are nomination forms that ~~are~~ placed before us. The said P.E.Victor also seems to have executed a will in a sound and disposing state of mind bequathing his movable and immovable properties to the applicant herein. A copy of the said will is also appended to the paper book of this OA. We are not concerned ^{with regard to} there about the genuineness of the will. But we are satisfied about the genuineness of the nomination of the said P.E.Victor, the right of the applicant to receive the whole amount of the gratuity in the event of death of the said Victor while in service.

4. In the result we direct the respondents to pay the whole of the death-cum-retirement gratuity ~~only~~ of the said P.E.Victor to the applicant after being satisfied that the applicant P.Ajay Kumar is a major and is duly identified before the competent authority that makes the said payment (emphasis is ours). Application is allowed at the admission stage itself with the above said directions.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judg.)

Dated : 14th February, 1992.

(Dictated in the Open Court)

228

urt) 
Deputy Registrar

12
3
TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V.C.
THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND
THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)
AND
THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 14-2-1992

ORDER/JUDGMENT:

P.A/C.A/M.A.N.

in

O.A.N. 81/92

T.A.No. (W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

